GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 02/2019-Central Excise

New Delhi, the 6th July, 2019

G.S.R. (E).—In exercise of the powers conferred by sub-section (1) of section 5A of the Central Excise Act, 1944 (1 of 1944), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India, Ministry of Finance (Department of Revenue), No. 11/2017-Central Excise, dated the 30th June, 2017, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R. 793(E), dated the 30th June, 2017, namely:-

In the said notification, in the TABLE, -

(i) in column (2), in the column heading, the words “of the First Schedule” shall be omitted;

(ii) Sl. No. 1 and the entries relating thereto shall be omitted.

[F. No. 334/3/2019-TRU]

(Gunjan Kumar Verma)
Under Secretary to the Government of India

Note. -The principal notification No. 11/2017-Central Excise, dated the 30th June, 2017 was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 793(E), dated the 30th June, 2017 and last amended by notification No.22/2018-Central Excise dated the 10th October, 2018 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide, number G.S.R. 1019 (E), dated the 10th October, 2018.